COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 366 OF 2017 &</u> IA NOS. 933 OF 2017 & IA NO. 320 OF 2018

Dated: 9th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Appellant(s)

Company Ltd.

Vs.

Maharashtra Electricity Regulatory Commission & Respondent(s)

Anr.

Counsel for the Appellant (s) : Mr. G.Sai Kumar

Ms. Somya Sai Kumar Ms. Nikita Chukse

Counsel for the Respondent(s) : Mr. Pradeep Dahiya for R-2

ORDER

IA NO. 320 of 2018

(Application for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 366 OF 2017

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

It is represented by learned counsel for the parties that pleadings are complete.

List this matter for hearing on <u>23.04.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member